HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Srinagar)
* * * * *

Subject: Surrender of the Certificate of Enrollment as an Advocate.

N O T I F I C A T I O N

No: 2585 of 2026/RG/LP **Dated: 28.10.2026**

It is hereby notified that the below mentioned applicant has voluntarily suspended her practice as an Advocate and have surrendered her Certificate of Enrolment as an Advocate, therefore, the same is suspended from the date shown against her name as below:-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ms. Aiman Amin D/O Mohammad Amin Bhat R/O Lal Bazar, Srinagar	28.10.2026	JK-289/16 Dt.22.07.2016 **(Absolute)**

By Order.

Mujtaba 28/X/26

(Syed Mujtaba Hussain)
Registrar Administration (L.P.)
High Court Main Wing, Srinagar

No: 50571-82 RG/LP **Dated: 28.10.2026**

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Srinagar.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. President Kashmir Advocates Association, Srinagar.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of the concerned.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Notifications file for record.
10. Ms. Aiman Amin D/O Mohammad Amin Bhat R/O Lal Bazar Srinagar
.....for information.

Mujtaba 28/X/26

Registrar Administration (L.P.)